(2022) 01 SEBI CK 0089

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 1426 Of 2021, Appeal No. 06 Of 2022

Mudit Jain HUF APPELLANT

Vs

Securities And Exchange Board Of India RESPONDENT

Date of Decision : 20-01-2022

Acts Referred:

Citation : (2022) 01 SEBI CK 0089

Hon'ble Judges : Tarun Agarwala, Presiding Officer;M. T. Joshi, J

Bench : Division Bench

Advocate : Ravi Prakash, Sumit Rai, Nidhi Singh, Binjal Samani, Aditi Palnitkar, Moksha Kothari

Judgement

1. There is a delay of 33 days in the filing of the appeal. For the reasons stated in the application, the delay is condoned. The application is allowed.

2. Connect with Appeal No. 603 of 2021 and list on February 10, 2022. In the meanwhile, the respondent will file a reply within three weeks.

3. Parties are directed to take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the matter would be taken

up for hearing through video conference or through physical hearing.

4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on

behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally

signed copy sent by fax and/or email.

